

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24645/2018

(Arising out of impugned final judgment and order dated 19-07-2018 in IA No. 2/2018 passed by the High Court Of Karnataka At Bengaluru)

P.S. AYUB

Petitioner(s)

VERSUS

ASIF JAGIRDAR

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 25-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Anand Sanjay M.Nuli, Adv.
Mr. Dharm Singh, Adv.
Mr. Nanda Kumar K.B., Adv.
M/S. Nuli & Nuli, AOR

For Respondent(s) Mr. Raghavendra S. Srivatsa, AOR
Mr. Venkita Subramaniam T.R., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Raghavendra S. Srivatsa, learned counsel appears on caveat accepts notice on behalf of the respondent.

Learned counsel for the respondent has submitted that the petitioner-tenant has not paid the future rent and in this regard, he is permitted to file calculation memo.

List the matter on 28th September, 2018.

(MADHU BALA)
COURT MASTER (SH)

(SUMAN JAIN)
BRANCH OFFICER